

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 4-5 & I.A. 6-7/2015 in Civil Appeal No(s). 4353-4354/2015

HIMALAYAN CO-OPERATIVE GROUP HOUSING SOCIETY LTD. Appellant(s)

VERSUS

SANJEEV SHARMA & Ors. Respondent(s)
(For appeal against Ld. Registrar's order dated 5.10.2015 and
23.9.2015 and for condonation of delay of 25 days and 18 days in
filing of appeal against Ld. Registrar's order and office report)

WITH

I.A. 4-5 & I.A. 6-7/2015 in C.A. No. 4363-4364/2015
(For appeal against Ld. Registrar's order dated 5.10.2015 and
23.9.2015 and for condonation of delay of 25 days and 18 days in
filing of appeal against Ld. Registrar's order and office report)Date : 14/12/2015 These applications were called on for hearing
today.CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDEFor Appellant(s) Mr. Ravikesh K. Sinha, Adv.
Mr. Abhijat P. Medh, Adv.For Respondent(s) Mr. Huzefa Ahmadi, Sr. Adv.
Ms. Pragya Baghel, Adv.
Ms. Ranjeeta Rohtagi, Adv.
Ms. Jaya Khanna, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the applicant seeks leave to withdraw the
applications with liberty to take appropriate action as is
permissible in law.

Leave and liberty granted.

The applications are dismissed as withdrawn.

(Meenakshi Kohli)
Court Master(Jaswinder Kaur)
Court Master